NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 21/02/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/141/2016

NAME OF THE PETITIONER(S)

: T.P. Saravanavel & 3 others

NAME OF THE RESPONDENT(S)

: M/s. Ponny Retail's Private Ltd and 2 others

UNDER SECTION

: 397/398, 402, 406

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

Counsel for R3

2 N. RAJASEKAR
for M. Adde Vishmoth
3. K. Kathire san

Counsel for the Respondent

ORDER

Shri N Rajasekhar, counsel for petitioner present. Shri K Kathiresan, counsel for R2 and Shri Rajasekar V K, counsel for R3 are present. Counsel for R2 filed an application requesting this Bench to set aside the ex parte order passed on 3.2.2017. In the application it is mentioned that on 25.11.2016 and 5.1.2016 the counsel for R2 on record was unable to attend the Tribunal due to ill health. On 3.2.2017 he was stuck in traffic and by the time he reached the Tribunal, the matter was adjourned and he was set ex parte. Counsel for the petitioner reported no objection of allowing this application. Heard both the sides and satisfied with the reasons mentioned in the application and submission of the counsel, the application has been allowed. The matter is posted for final hearing. Put up on 09.03.2017 at 10.30 A.M.

> (K.Anantha Padmanabha Swamy) Member (Judicial)